

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 23.12.1993.

OA 686/93

BABUDDIN

... APPLICANT.

V/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant

... SHRI B.M. SINGH,
brief holder for
Shri J.K. Kaushik.

For the Respondents

... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

In this application u/s 19 of the Administrative Tribunals Act, 1985, there is a challenge to the alleged oral order of transfer of the applicant from Sawai Madhopur to Gangapur City, as communicated vide letter dated 26.11.93 at Annexure A-1.

2. We have heard the learned counsel for the parties and carefully perused the records. The challenge is based on the ground that the order of transfer of the applicant from Sawai Madhopur to Gangapur City as T.S. Gangman is illegal as he was transferred by an oral order. It is admitted by the applicant himself in the averments made in the OA that he has been ordered to be transferred (South) from Sawai Madhpur to work under the PWI/Gangapur City vide communication dated 26.11.93 by respondent No.3. This communication amounts to a written order of transfer. The transfer order stands communicated to the applicant vide Annexure A-1, as admitted by him in his OA.

3. We do not find any illegality in the order. It does not suffer from malafides. This OA has no substance. It is hereby dismissed at the stage of admission, with no order as to costs.

(O.P. SHARMA)
MEMBER (A)

G.Krishna
(GOPAL KRISHNA)
MEMBER (J)